

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu.

Notification

Jammu, the 16th of March, 2018

SRO 133 In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government of Jammu and Kashmir hereby exempt from payment of levy of toll leviable under the said Act, the materials like cement, pipes, shattering, tiles etc including ration for holding langer and 100 tons fodder/feed for 100 cows to be imported into the state by Swami Vishwatma Nand Sadhbhawana Charitable Trust Mumbai for construction of temple with a meditation halls (approx. 20,000 sq feet) at Sunderbani District Rajouri, subject to the condition that the trustee certifies that the material so imported is exclusively meant for the above said purpose and no tax benefit percolates to the supplier. The trustee shall convey the vehicle numbers carrying the material to the Department in advance.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

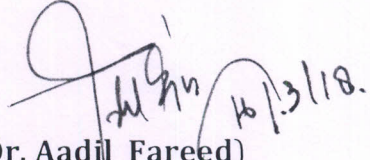
Commissioner/Secretary to Government
Finance Department

No. ET/Estt/Exemp/41/2013

Dated: 16-03-2018

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, Commercial Taxes Department, J&K, Jammu.
3. Excise Commissioner, J&K, Jammu.
4. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
5. OSD to Hon'ble Finance Minister.
6. Private Secretary to Hon'ble Minister of State For Finance.
7. Private Secretary to Chief Secretary.
8. Private Secretary to Commissioner/Secretary, Finance.
9. Chairman, Swami Vishwatma Nand Sadhbhawana Charitable Trust Mumbai.
10. Stock file/Incharge website, Finance


(Dr. Aadil Fareed)

Under Secretary to Government